

Sl. No.	Name of the State/UT
32.	Arunachal Pradesh
33.	Manipur
34.	Nagaland

Hallmarking of gold and silver items

627. SHRI D. KUPENDRA REDDY: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether Government has taken any steps for mandatory hallmarking of gold and silver items, if so. the details thereof;

(b) to what extent it will ensure purity of the metal items;

(c) whether Government has set up recognized Hallmarking Centres all over the country, if so, the details thereof, State-wise; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI C. R. CHAUDHARY): (a) The Bureau of Indian Standards Act, 2016 has enabling provisions for making hallmarking of precious metal articles mandatory by the Central Government.

(b) The objective of the hallmarking scheme is to ensure purity of precious metal articles.

(c) and (d) Sir, no hallmarking centre has been set up by Central Government or by Bureau of Indian Standards. Hallmarking Centres are generally set up by private entrepreneurs. As on 30th June 2016 there are 376 BIS recognized hallmarking centres across the country, State-wise details of which are given in the Statement.

Statement

The State-wise distribution of the BIS recognized Assaying and Hallmarking Centres as on 30th June 2016

Sl. No.	Name of State/UT	No. of Assaying and Hallmarking Centres
1.	Andhra Pradesh	20
2.	Assam	2
3.	Bihar	3
4.	Chandigarh	3

Sl. No.	Name of State/UT	No. of Assaying and Hallmarking Centres
5.	Chhattisgarh	1
6.	Delhi	31
7.	Gujarat	37
8.	Haryana	7
9.	Jammu and Kashmir	2
10.	Jharkhand	3
11.	Karnataka	26
12.	Kerala	39
13.	Madhya Pradesh	7
14.	Maharashtra	51
15.	Odisha	7
16.	Puducherry	1
17.	Punjab	12
18.	Rajasthan	16
19.	Tamil Nadu	51
20.	Telangana	10
21.	Uttar Pradesh	16
22.	West Bengal	31
TOTAL		376

Procedure for cancellation of Aadhaar registration

628. SHRI DEREK O'BRIEN: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether there is a procedure for residents to cancel their Aadhaar registration and delete the collected biometric data;

(b) if so, the details of steps involved; and

(c) the number of people who have cancelled their Aadhaar registration till date?

THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI P. P. CHAUDHARY) (a) There is no such procedure under which resident can cancel his own Aadhaar.

(b) and (c) Do not arise in view of (a) above.